

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF [RICHA INDUSTRIES LIMITED]

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	RICHA INDUSTRIES LIMITED
2	Date of incorporation of corporate debtor	15/09/1993
3	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17115HR1993PLC032108
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No-29, DLF Industrial Area Phase-ii, Faridabad, Faridabad, Haryana, India, 121003
6	Date of closure of Insolvency Resolution Process	11.06.2025
7	Liquidation commencement date of corporate debtor	11.06.2025
8	Name and registration number of the insolvency professional acting as liquidator	Mohit Chawla IP Registration no: IBBI/IPA-001/IP-P00524/2017-2018/10949
9	Address and e-mail of the liquidator, as registered with the Board	SCO 26, Level III, Shri Balaji Complex, Old-Ambala Road, Dhakauli, Zirakpur-140603 Reg. Email : camohitchawla@gmail.com Contact: 09888003303
10	Address and e-mail to be used for correspondence with the liquidator	SCO 26, Level III, Shri Balaji Complex, Old-Ambala Road, Dhakauli, Zirakpur-140603 Correspondence Email : liq.richa@gmail.com Contact: 09888003303
11	Last date for submission of claims	11.07.2025

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the **Richa Industries Limited** on 11.06.2025.

The stakeholders of **Richa Industries Limited** are hereby called upon to submit their claim with proof on or before 11.07.2025 to the liquidator at the address mentioned against item No.10.

The stakeholders of **Richa Industries Limited** are hereby called upon to submit their claims with proof on or before 11.07.2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Mohit Chawla

IP Registration no: IBBI/IPA-001/IP-P00524/2017-2018/10949

Date: 12.06.2025

Place: Zirakpur